

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Total of 424 proposals are pending from the Foreign Investors for consideration of the Foreign Investment Promotion Board.

(c) In order to provide expeditious clearance of Foreign Investment proposals, as also to have a transparent effective & investor-friendly single window clearance, Govt. have reconstituted the FIPB. The recommendation of the FIPB in respect of the project-proposals each involving a total investment of Rs. 600 crores or less would now be considered and approved by the Industry Minister. The FIPB was reconstituted on 10.7.96 and has had two meetings since then on 12th and 13th July, 96. The Govt. has approved 84 pending cases on 16.7.96.

(d) Foreign Investment Promotion Board have cleared 2103 projects for foreign investment during the last three years i.e. 1994, 1995 & 1996 involving a total investment of Rs.550.4 billions.

(e) Such information is not centrally maintained.

[Translation]

Private Banks in Maharashtra

1178 SHRI KACHARU BHAU RAUT : Will the Minister of FINANCE be pleased to state :

(a) the number of private banks functioning in Maharashtra location-wise.

(b) the details of the pending proposals for opening private banks in the state, and

(c) the time by which a final decision is likely to be taken thereon and the criteria being followed in granting such approval?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Reserve Bank of India (RBI) has reported that there are 8 private sector banks having their registered head offices in Maharashtra and 19 other private sector banks are having their branches in Maharashtra. Details of these banks are given in Statement-I and Statement-II, enclosed

(b) and (c) As reported by Reserve Bank of India (RBI) the following applications were pending as on 30th June, 1996 for opening private sector banks in the State of Maharashtra

S. No.	Name of the Promoter	Proposed Head Office at
1	2	3
1.	Jain Group of Industries	Jalgaon
2.	Indian Seamless Financial Corporation Ltd.	Ahmednagar
3.	Hathway Investments (P) Ltd.	Nasik

1	2	3
4.	Shri Aziz Lalani	Aurangabad
5.	KJMC Financial Services Ltd.	Aurangabad

In January, 1993, RBI had issued detailed guidelines relating to entry of new private sector banks which are briefly given below :

- (i) They sub-serve the underlying goals of financial sector reforms which are to pride competitive, efficient and low cost financial in intermediation services for the society at large.
- (ii) They are financially viable.
- (iii) They should result in upgradation of technology in the banking sector.
- (iv) They should avoid the shortcomings such as unfair pre-emption and concentration of credit, monopolisation of economic power, cross holding with industrial groups etc. which beset the private sector banks prior to nationalisation.
- (v) Freedom of entry in the banking sector has to be managed carefully and judiciously.
- (vi) The initial paid-up capital of the new bank should not be less than Rs. 100 crores. The promoters' contribution should be at least 40% and the remaining 60% should be offered to the public within one year of operation or such time as permitted by RBI.

RBI has reported that since the above applications are at various stages of processing including verification of credibility antecedents, track record etc. of the promoters, it is not possible to indicate a time frame with which final decision can be taken

STATEMENT-I

Private Sector Banks Whose Registered Head Offices Are Located in Maharashtra

S.No.	Name of the Bank	Head Office
1.	The Development Credit Bank Ltd.	Mumbai
2.	The Ratnakar Bank Ltd	Kolhapur
3.	The Sangli Bank Ltd	Sangli
4.	The United Western Bank Ltd	Satara
5.	The Ganesh Bank of Kurundwad Ltd	Kurundwad
6.	The Indus-Ind Bank Ltd	Pune
7.	The H.D.F.C. Bank Ltd	Mumbai
8.	The SBI Commercial & International Bank Ltd	Mumbai

STATEMENT-II

Other Private Sector Banks Having Their Registered/ Head Offices Outside Maharashtra but are having Branches in Maharashtra

1. The Vysya Bank Ltd.
2. The Catholic Syrian Bank Ltd.
3. The Karnataka Bank Ltd.
4. The Dhanalakshmi Bank Ltd.
5. The Tamilnad Mercantile Bank Ltd.
6. The Bank of Rajasthan Ltd.
7. The Jammu & Kashmir Bank Ltd.
8. The City Union Bank Ltd.
9. The South Indian Bank Ltd.
10. The Federal Bank Ltd.
11. The ICICI Banking Corporation Ltd.
12. The Global Trust Bank Ltd.
13. The UTI Bank Ltd.
14. The Centurion Bank Ltd.
15. The Karur Vysya Bank Ltd.
16. The Times Bank Ltd.
17. The Banaras State Bank Ltd.
18. The Bank of Punjab Ltd.
19. The IDBI Bank Ltd.

[English]

Coir Yarn

1179. SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware of accumulation of coir yarn and coir products in Kerala;

(b) whether the Government propose to allow the rebate scheme to liquidate the stock; and,

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). With a view to encourage consumption of coir yarn and coir production in the country the Government have issued an order for the continuation of the Rebate Scheme on sale of Coir Yarn and Coir Products (excluding rubberised Coir products) in the Coir Sector during the year 1996-97.

(c) Does not arise.

Royalty on Coal

1180. SHRI E. AHAMED : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have appointed a Study Group for the revision of royalty on coal;

(b) if so, the details thereof;

(c) whether the various State Governments have requested to the Union Government to increase the royalty on coal; and

(d) if so, the names of the States and the reaction of the Union Government to their demand?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). No Study Group on revision of royalty on coal has so far been constituted after the revision dated 11.10.94.

(c) and (d). The Governments of Bihar, West Bengal and Madhya Pradesh have written to the Central Government for enhancing the royalty rates on coal.

As per the proviso to Section 9(3) of the Mines and Minerals (Regulation and Development) Act, 1957, the Central Government is empowered to enhance the rate of royalty on coal not more than once during any period of three years. Since royalty rate had been last revised with effect from the 11.10.1994, the next revision is due on 11.10.1997 and not earlier.

Review of Performance of E.P.C.

1181. SHRI SARAT PATTANAYAK : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have reviewed the performances of Export Promotion Council; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLA BULLI RAMAIAH) : (a) and (b). The review of performance of the Export Promotion Councils (EPCs) under the Ministry of Commerce is undertaken each year at the time of consideration of their Annual Plan and Budget. There is also a provision for mid-year review of these EPCs as per para 149 of the Export-Import Policy. In addition, the export performance of these EPCs is also monitored in a regular manner.

Banking Ombudsman Scheme

1182. SHRI JAG MOHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Banking Ombudsman Scheme, 1995 has been put in operation fully;

(b) if so, the details thereof, and

(c) the reaction of the Banking Staff to the Scheme and its impacts on improving customer services and general efficiency of the banking system?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The Banking Ombudsman Scheme has been put in